

- d) Mechanism for sports dispute settlement and establishment of a Dispute Settlement and Appellate Tribunal.
 - e) Greater autonomy to National Sports Federations and dilution of control of Government over the National Sports Federations.
 - f) Bring National Sports Federations under Right to Information Act, 2005 with certain exclusion clauses for protecting personal/confidential information relating to athletes.
 - g) Specific provision has been inserted in the anti-doping clause to exclude the administering by the National Anti Doping Agency (NADA) of those provisions of the World Anti Doping Agency (WADA) Code to which the International Federation of the Sport is not subject.
 - h) A duty has been enjoined upon the coaches, guardians and other support personnel to prevent unethical practices in sports such as doping and fraud of age.
 - i) Specific provisions have also been made to ensure that National Sports Federation, the National Olympic Committee, the Sports Authority of India adopt or undertake measures not only to prohibit sexual harassment at workplace for sports but also provide appropriate conditions for women in respect of work, leisure, health and hygiene. Other measures have been provided for setting up a complaint mechanism for redressal of complaints with a committee headed by a woman, or a special counselor, whilst adhering to the principle of confidentiality.
- (c) No, Sir.
- (d) Does not arise.

Funds for development of sports in Rajasthan

†1856. SHRI ASHK ALI TAK : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to State:

(a) the schemes implemented in this financial year for development of sports in the State of Rajasthan, the funds allotted therefor and amount incurred, head-wise thereon, the details thereof; and

†Original notice of the question was received in Hindi.

(b) whether there is any plan proposed to construct a stadium of international level in the State of Rajasthan, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) scheme is being implemented since 2008-09, in all the States including Rajasthan, for development of playfields in village and block panchayats. Rs.8.43 crore has, so far, been released to Rajasthan State to develop playfields in 893 village/block panchayats. In addition, during this financial year (i.e. 2011-12), Rs.3.42 crore has been released under the PYKKA Scheme to the State for conducting rural competitions at block, district and state level. In 2011-12, Rs.4.50 crore has been released under Urban Sports Infrastructure scheme (USIS), to the State to construct multi-purpose hall in Jodhpur.

(b) No, Sir.

Reward for Hockey team

1857. SHRIMATI NAZNIN FARUQUE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that the Hockey is our National game and our hockey team has won Asian Champions Trophy against Pakistan this year;

(b) whether it is a fact that they did not get reward for what they achieved for India;

(c) if so, the details thereof; and

(d) the reasons behind it and the steps taken by Government for betterment of our National game?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Yes Sir, Hockey is known as National Game and the Indian Hockey Men's team won the Gold Medal defeating Pakistan in the Asian Championship held in September, 2011 in China.

(b) and (c) As per the provisions of the Scheme of the Government, each player was awarded a sum of Rs. 1,50,000/-.

(d) Hockey is one of the disciplines identified for the 2012 London Olympic Games. As such Hockey is a high priority sport of the Government. International standard training facilities and build